

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 5B of the Advocates Act, 1961)

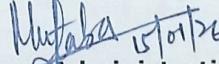
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Subject: Surrender of the Certificate of Enrollment as an Advocate.

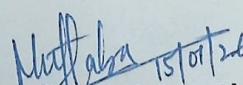
NOTIFICATIONNo: 237 — of 2026/RG/LP Dated: 15.01.2026

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice as an Advocate and have surrendered their Certificates of Enrollment as an Advocate, therefore, the same are suspended from the date(s) shown against each:-

S.N o	Name S/Shri/Smt	Date of Submission	Enrollment Licence No. & Dt.
1	Zia-ul-Rehman Khan S/O Abdul Rehman Khan R/O Rambagh-e-Bala, Srinagar	09.01.2026	1822-A Dt.01.02.2008 (Absolute)
2	Rubeena Akhter D/O Khazar Mohd Dar R/O Rambagh-e-Bala, Srinagar	31.12.2025	JK-1986/99 Dt.31.05.1999 (Absolute)
3	Sanjeev Khajuria S/o Sh Krishan Dutt Khajuria R/O South Extension Khoo Wali Gali Near Peer baba, Trikuta Nagar, Jammu	30.12.2025	287/92 Dt.29.04.1992 (Absolute)

By Order.

 (Registrar Administration)
 L.P. Section, Main Wing
No: 2875-07 — RG/LP Dated: 15.01.2026Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/Srinagar/Shopian.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Shopian.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court for information of all the concerned.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Mr/Ms. _____ for information and compliance.


 (Registrar Administration)